

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76603 of 2019

(Arising out of Order-in-Appeal No.491/RAN/2018 dated 14.11.2018 passed by Commissioner (Appeals) Central Goods & Service Tax & Central Excise, Ranchi.)

M/s. Mahavir Alloys Private Limited

(Industrial Area, Near IFFICO Water Treatment Plant,
P.O. Marar-829117, Dist. Ramgarh (Jharkhand))

Appellant

VERSUS

Commr. of CGST & Central Excise, Ranchi Commissionerate

(6th Floor, Central Revenue Building, 5A-Main Road, Ranchi)

APPEARANCE :

None for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75305/2023

Date of Hearing : 4th May 2023

Date of Decision : 4th May 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja